

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BRANCH, NEW DELHI
EXECUTION APPLICATION NO. 11-12/2024**

IN

ORIGINAL APPLICATION NO. 41/2020 & 94 of 2022

IN THE MATTER OF: -

Pushpendra Kumar

...Applicants

Versus

Nagar Panchayat Kadaura & Ors.

...Respondents

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Filed by :-



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Place: New Delhi

Date: 09/03/2026



उपजिलाधिकारी/अधिसासी अधिकारी
नगर पंचायत कदौरा जालौन

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**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BRANCH, NEW DELHI
EXECUTION APPLICATION NO. 11-12/2024
IN
ORIGINAL APPLICATION NO. 41/2020 & 94 of 2022**



IN THE MATTER OF: -

Pushpendra Kumar

...Applicants

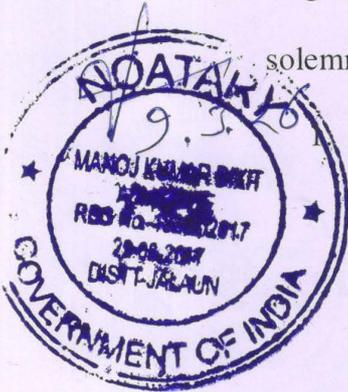
Versus

Nagar Panchayat Kadaura & Ors.

...Respondents

**COMPLAINEE OF ORDER DATED 15.12.2025 PASSED BY
THIS HON'BLE TRIBUNAL DIRECTING THE
RESPONDENTS TO FILE ACTION TAKEN REPORT**

I, Deponent Manoj Kumar Singh, S/O Sri Sachchidanand Singh, aged about 58 years, currently working as Sub Divisional Magistrate, Kalpi, with additional charge of Executive Officer, Nagar Panchayat, Kadaura, District Jalaun, Uttar Pradesh, do hereby solemnly affirm and declare as under :-



That the deponent is the Sub Divisional Magistrate of Kalpi with additional charge of Executive Officer of Nagar Panchayat, Kadaura, i.e., Respondent No. 1 in the abovementioned Execution Application, and is therefore well acquainted with the facts and circumstances of the

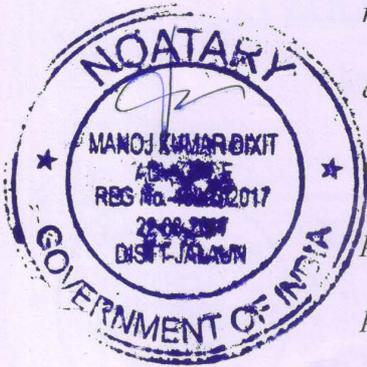
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present case, based on information and knowledge derived from the official records maintained in the ordinary course of business.

2. That the applicant filed the present Execution Application No. 11/12 of 2024, alleging non-compliance with the directions issued by the Hon'ble Tribunal. It was further alleged on 15.12.2025 that violation of environmental norms in maintaining the ponds at Kadaura, District Jalaun, Uttar Pradesh.
3. That this Hon'ble Tribunal, vide order dated 15.12.2025, was pleased to issue the following directions:-

"8. Learned Counsel for respondent no.1 has also submitted that action plan is being prepared and environmental issues raised before the Tribunal will be redressed. Hence, we direct respondent no.1 to file the action plan for each of the 13 pond disclosing the proposed action for rejuvenation, removal of encroachment and protection of the pond, details of the area of the pond as pre the revenue record, their geo-coordinates, assigning



A handwritten signature in blue ink, likely belonging to the Notary Public, Manoj Kumar Dixit.

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unique identification to each pond, source of fund for completing the work and agency responsible for carrying out the work along with officers accountable to ensure that work is completed within the timebound period. The said action plan will disclose the outer time limit to complete the work. This action plan along with the fresh status report be filed by respondent no. 1 atleast one week before the next date of hearing.”

4. That in compliance with the directions issued by this Hon'ble Tribunal vide order dated 15.12.2025, Respondent No. 1 duly undertook the necessary actions and consequently filing a detailed Action Plan dated 17.02.2026 for all alleged 13 Ponds before this Hon'ble Tribunal.

DETAILED ACTION PLAN OF THE RESPONDENTS

- A. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated



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17.02.2026 with respect to **Udai Pond (Plot No.- 112)**, the details whereof are set out hereinbelow:

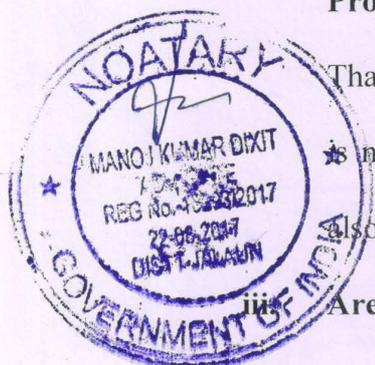
i. Action Plan for Rejuvenation:

That the Manshadevi Pond, located under Nagar Panchayat Kadaura, earlier had lotus flowers growing in it. These flowers were used by the temple priests and the local public for religious purposes. However, the lotus flowers are currently not visible due to the winter season. At present, cleaning arrangements have been made for the pond, and steps have been taken to stop outside sewage from entering it. Proper arrangements have also been made for the collection of rainwater. Photographs of the same are attached for reference.

ii. Action Plan for Removal of Encroachment and Protection:

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.

iii. Area of the Pond as per Revenue Record:




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That as per the revenue records presently available, the recorded area of Udai Pond is **0.785 hectares**, subject to verification and demarcation by the competent revenue authorities.

iv. Geo-Coordinates:

That the geo-coordinates of Udai Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.991622**

Longitude: **79.84599**

v. Source of Fund: N/A.

vi. Agency Responsible with Officers Accountable: N/A.

vii. Outer (Maximum) Time Limit: N/A.

B. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Sadar Pond (Plot No.- 586)**, the details whereof are set out hereinbelow:

i. Action Plan for Rejuvenation:




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That Under the **State Government's Amrit Sarovar 2.0 Scheme**, Sadar Talab, located within the jurisdiction of Nagar Panchayat Kadaura, has been approved for an amount of ₹152.58 lakh, out of which ₹75.47 lakh has been received so far. The following works are proposed to be carried out under the said project:

- a. Rejuvenation, dredging and dewatering of the pond
- b. Fencing work
- c. Horticulture work
- d. Construction of C.C. benches
- e. Roadside unipole signage
- f. Unipole signage inside the pond area
- g. Mud pathway with hedge on both sides
- h. Stone pitching work

The above works at Sadar Talab are being executed by C&DS, Jal Nigam, which is the implementing agency for the project. The entire project fund has been transferred to the account of Jal Nigam, and therefore Nagar Panchayat Kadaura has no direct involvement in the execution of the project.




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It is further submitted that no outside sewage is being discharged into the pond. The pond has already been cleaned, and pipes have been laid to collect rainwater and ensure proper water inflow into the pond.

ii. Action Plan for Removal of Encroachment and Protection:

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.

iii. Area of the Pond as per Revenue Record:

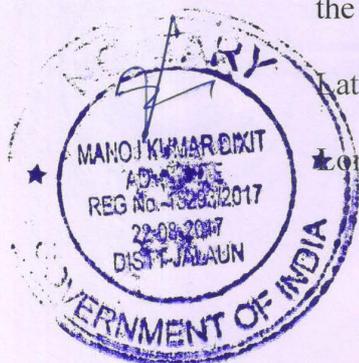
That as per the revenue records presently available, the recorded area of Sadar Pond is **2.679 hectares**, subject to verification and demarcation by the competent revenue authorities.

iv. Geo-Coordinates:

That the geo-coordinates of Sadar Pond as identified during the joint inspection/survey are as follows:

Latitude: 25.983962

Longitude: 79.837607



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v. **Source of Fund:**

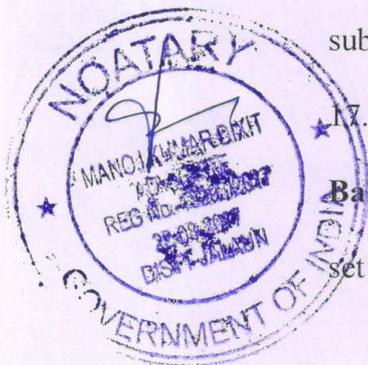
That under the State Government's Amrit Sarovar 2.0 Scheme, *Sadar Talab*, located within the jurisdiction of Nagar Panchayat Kadaura, has been approved for an amount of ₹152.58 lakh, out of which ₹75.47 lakh has been received so far.

vi. **Agency Responsible with Officers Accountable:**

That the implementation of the Action Plan shall be undertaken by **C&DS, Jal Nigam**, under the overall supervision of Concern Authorities of Jal Nigam Department, who shall be personally responsible for ensuring compliance within the stipulated timeline.

vii. **Outer (Maximum) Time Limit: N/A.**

C. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Jagnaha Pond/ Behind Badimata Mandir (Plot No.- 266)**, the details whereof are set out hereinbelow:



(Signature)

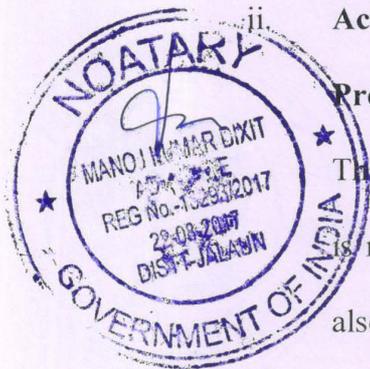
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a. **Action Plan for Rejuvenation:**

That the Jaganha Pond, located under Nagar Panchayat Kadaura, has been cleaned and purified. In the financial year 2021-22, the pond was auctioned for fish farming for a period of five years, and the work order was issued on 03 April 2021. The current lease period will end on 31 March 2026, after which the auction process will be conducted again for fish farming. The pond has a mud embankment (bund) all around, and a concrete boundary wall has been constructed on two sides. There is no obstruction in the collection of natural rainwater in the pond. Rainwater during the rainy season is conserved in the pond through a culvert. No dirty water or sewage from outside enters the pond. A photocopy of the site photograph is attached for reference.

ii. **Action Plan for Removal of Encroachment and Protection:**

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.




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iii. **Area of the Pond as per Revenue Record:**

That as per the revenue records presently available, the recorded area of Jagnaha Pond is **1.315 hectares**, subject to verification and demarcation by the competent revenue authorities.

vi. **Geo-Coordinates:**

That the geo-coordinates of Jagnaha Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.989612**

Longitude: **79.840206**

v. **Source of Fund:** N/A.

vi. **Agency Responsible with Officers Accountable:** N/A.

vii. **Outer (Maximum) Time Limit:** N/A.

D. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Pond near Graveyard (Plot No.- 311)**, the details whereof are set out hereinbelow:

Action Plan for Rejuvenation:



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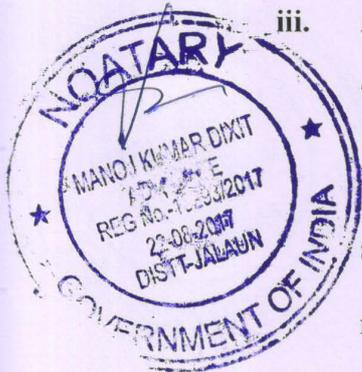
That the Graveyard Pond, located under Nagar Panchayat Kadaura, has been cleaned and sanitized. The pond is surrounded by a boundary wall on all sides, making it fully secured. The pond will be auctioned in the next financial year for the purpose of fish farming. The pond has already been cleaned, and no dirty water from outside enters it. Adequate arrangements have been made for the collection of rainwater, and water is also supplied from government tube wells. A photocopy of the site photograph is attached for reference.

ii. Action Plan for Removal of Encroachment and Protection:

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Pond near Graveyard is **0.316 hectares**, subject to verification and demarcation by the competent revenue authorities.



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iv. **Geo-Coordinates:**

That the geo-coordinates of Pond near Graveyard as identified during the joint inspection/survey are as follows:

Latitude: 25.989443

Longitude: 79.831247

v. **Source of Fund:** N/A

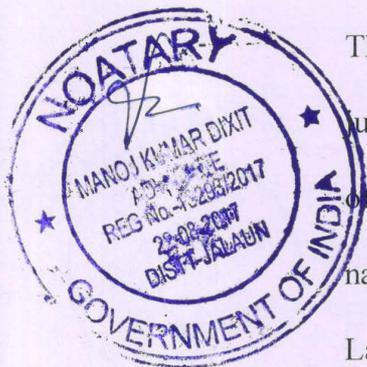
vi. **Agency Responsible with Officers Accountable:** N/A

vii. **Outer (Maximum) Time Limit:** N/A

E. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Pond near Vaishnav Mata Mandir**, the details whereof are set out hereinbelow:

i. **Action Plan for Rejuvenation:**

That Vaishnomata Temple Pond, located under the jurisdiction of Nagar Panchayat Kadaura, has a boundary wall of about 2–3 feet on all sides, with one side kept open to allow natural rainwater to collect in the pond. Under the Urban Lake/Pond Conservation Scheme, vide Government Order

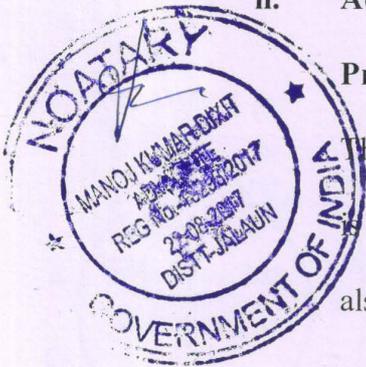


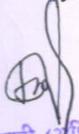
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No. 534/2026/Nau-5-002-Comp No.-2002135, Urban Development Section-5, dated 02 January 2026, an amount of ₹27.03 lakh has been approved for the construction of an iron mesh boundary wall and interlocking work on Plot Nos. 657 and 659. The tender process is currently underway. The executing agency for the said work will be Nagar Panchayat Kadaura, and the Junior Engineer of the PWD Department attached to Nagar Panchayat Kadaura will supervise and monitor the work to ensure that it is completed within the stipulated time. It is further submitted that the pond has been cleaned, adequate arrangements have been made for collection of rainwater, and no sewage from outside enters the pond. Geotagged photographs of the site are attached for reference.

ii. **Action Plan for Removal of Encroachment and Protection:**

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments




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iii. **Area of the Pond as per Revenue Record:**

That as per the revenue records presently available, the recorded area of Vaishnomata Temple Pond is **0.101 hectares**, subject to verification and demarcation by the competent revenue authorities.

iv. **Geo-Coordinates:**

That the geo-coordinates of Vaishnomata Temple Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.983597**

Longitude: **79.839951**

- v. **Source of Fund:** That under the Urban Lake/Pond Conservation Scheme, vide Government Order No. 534/2026/Nau-5-002-Comp No.-2002135, Urban Development Section-5, dated 02 January 2026, an amount of ₹27.03 lakh has been approved for the construction of an iron mesh boundary wall and interlocking work.

vi. **Agency Responsible with Officers Accountable:**

That the implementation of the Action Plan shall be undertaken by **Nagar Panchayat, Kadaura**, under the



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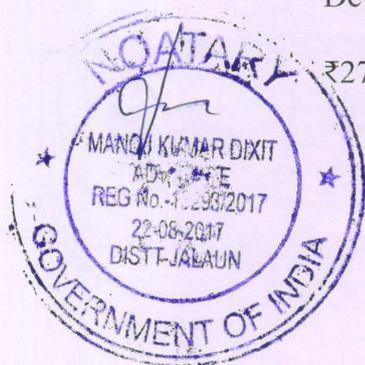
overall supervision of **Junior Engineer of the PWD Department attached to Nagar Panchayat Kadaura**, who shall be personally responsible for ensuring compliance within the stipulated timeline.

vii. Outer (Maximum) Time Limit: N/A

F. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Vaishnav Mata Mandir (Plot No.- 659)**, the details whereof are set out hereinbelow:

i. Action Plan for Rejuvenation:

That Vaishnomata Temple Pond, located under the jurisdiction of Nagar Panchayat Kadaura, has a boundary wall of about 2-3 feet on all sides, with one side kept open to allow natural rainwater to collect in the pond. Under the Urban Lake/Pond Conservation Scheme, vide Government Order No. 534/2026/Nau-5-002-Comp No.-2002135, Urban Development Section-5, dated 02 January 2026, an amount of ₹27.03 lakh has been approved for the construction of an iron



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mesh boundary wall and interlocking work on Plot Nos. 657 and 659. The tender process is currently underway. The executing agency for the said work will be Nagar Panchayat Kadaura, and the Junior Engineer of the PWD Department attached to Nagar Panchayat Kadaura will supervise and monitor the work to ensure that it is completed within the stipulated time. It is further submitted that the pond has been cleaned, adequate arrangements have been made for collection of rainwater, and no sewage from outside enters the pond. Geotagged photographs of the site are attached for reference.

ii. Action Plan for Removal of Encroachment and Protection:

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Vaishnomata Temple Pond is **0.101**




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hectares, subject to verification and demarcation by the competent revenue authorities.

iv. **Geo-Coordinates:**

That the geo-coordinates of Vaishnomata Temple Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.983627**

Longitude: **79.839357**

v. **Source of Fund:** N/A

vi. **Agency Responsible with Officers Accountable:**

That the implementation of the Action Plan shall be undertaken by **Nagar Panchayat, Kadaura**, under the overall supervision of **Junior Engineer of the PWD Department attached to Nagar Panchayat Kadaura**, who shall be personally responsible for ensuring compliance within the stipulated timeline.

vii. **Outer (Maximum) Time Limit:** N/A

That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated



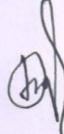
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17.02.2026 with respect to **Bahari Pond (Plot No.- 946)**, the details whereof are set out hereinbelow:

i. Action Plan for Rejuvenation:

That the Bahari Pond, located under Nagar Panchayat Kadaura, has been cleaned and sanitized. In the financial year 2021-22, the pond was auctioned for fish farming for a period of five years. The work order was issued on 03 April 2021, and the lease period will end on 31 March 2026. After the expiry of the current lease, the auction process will be conducted again for fish farming. All sewage lines leading to the pond have been completely closed, and at present no sewage is entering the pond. A work plan for the overall beautification of the pond will be prepared and submitted to the Government in the next financial year. The beautification work will be undertaken after approval of funds by the Government. The executing agency for the project will be Nagar Panchayat Kadaura, and the Junior Engineer of the PWD Department attached to Nagar Panchayat Kadaura will supervise and monitor the entire work to ensure its timely




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completion. Adequate arrangements have been made for rainwater harvesting, and the pond has been cleaned.

ii. Action Plan for Removal of Encroachment and Protection:

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Bahari Pond is **1.226 hectares**, subject to verification and demarcation by the competent revenue authorities.

iv. Geo-Coordinates:

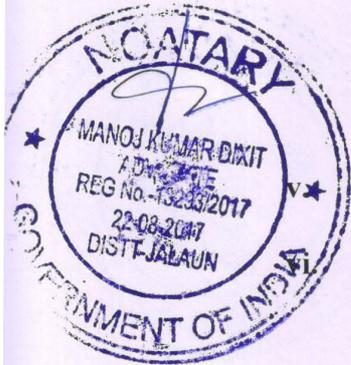
That the geo-coordinates of Bahari Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.981027**

Longitude: **79.838885**

Source of Fund: N/A

Agency Responsible with Officers Accountable:



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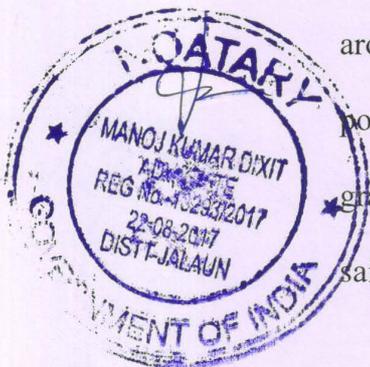
That the implementation of the Action Plan shall be undertaken by **Nagar Panchayat, Kadaura**, under the overall supervision of **Junior Engineer of the PWD Department attached to Nagar Panchayat Kadaura**, who shall be personally responsible for ensuring compliance within the stipulated timeline.

vii. Outer (Maximum) Time Limit: N/A

H. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Nagin Shakti Pond (Plot No.- 430/994)**, the details whereof are set out hereinbelow:

i. Action Plan for Rejuvenation:

That the pond had earlier been excavated and the covered area has been duly protected by constructing a boundary wall around it. At present, there is no encroachment upon the said pond. However, due to the drying up of the pond, aquatic grass had developed in certain portions of the pond area. The said grass is being removed through proper cleaning



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operations. After completion of the cleaning work, water is being filled in the pond through a private tube well to restore the water level, and the process of auction for fish farming in the pond is presently underway. It is further submitted that no dirty water or sewage is entering into the pond, and adequate measures have been taken to ensure that the pond remains free from any contamination.

ii. Action Plan for Removal of Encroachment and Protection:

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Nagin Shakti Pond is **0.130 hectares**, subject to verification and demarcation by the competent revenue authorities.



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iv. **Geo-Coordinates:**

That the geo-coordinates of Nagin Shakti Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.988208**

Longitude: **79.844194**

v. **Source of Fund:** N/A

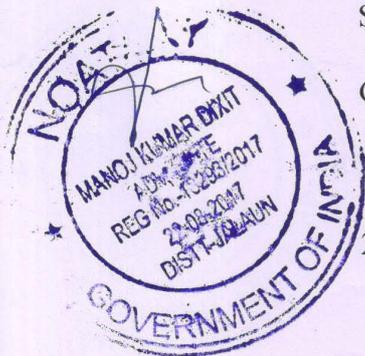
vi. **Agency Responsible with Officers Accountable:** N/A

vii. **Outer (Maximum) Time Limit:** N/A.

I. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Seer Pond (Plot No.- 585/2 (22))**, the details whereof are set out hereinbelow:

i. **Action Plan for Rejuvenation:**

That under the Urban Lake/Pond Conservation Scheme, for Seer Pond located under Nagar Panchayat Kadaura, vide Government Order No. 534/2026/9-5-002-Comp No.- 2002135, Urban Development Section-5 dated 02 January 2026, an amount of ₹14.15 lakh has been approved for the



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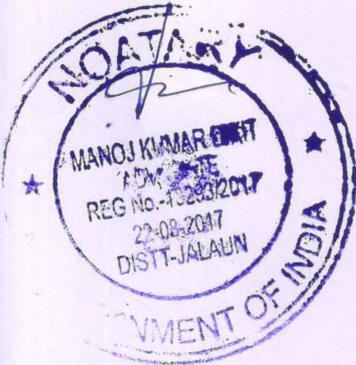
construction of a mesh boundary wall and interlocking work in the pond area. After completion of the tender process, the work will be executed under the supervision of the Junior Engineer. The area of the pond is protected and there is no encroachment of any kind. The pond has been cleaned, and adequate arrangements have been made for the collection of rainwater. No dirty water or sewage from outside enters the pond. A photocopy of the site photograph is attached for reference.

ii. Action Plan for Removal of Encroachment and Protection:

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Seer Pond is **0.235 hectares**, subject to verification and demarcation by the competent revenue authorities.



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iv. **Geo-Coordinates:**

That the geo-coordinates of Seer Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.987772**

Longitude: **79.837407**

- v. **Source of Fund:** That under the urban Lake/Pond Conservation Scheme, for Seer Pond located under Nagar Panchayat Kadaura, vide Government Order No. 534/2026/9-5-002-Comp No.-2002135, Urban Development Section-5 dated 02 January 2026, an amount of ₹14.15 lakh has been approved for the construction of a mesh boundary wall and interlocking work in the pond area.

vi. **Agency Responsible with Officers Accountable:**

That the implementation of the Action Plan shall be undertaken by **Nagar Panchayat, Kadaura**, under the overall supervision of **Junior Engineer**, who shall be personally responsible for ensuring compliance within the stipulated timeline.

vii. **Outer (Maximum) Time Limit: N/A**

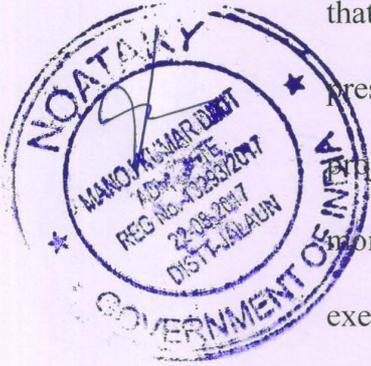

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- I. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Dhobipura Pond (Plot No.-292/2)**, the details whereof are set out hereinbelow:

i. **Action Plan for Rejuvenation:**

That under the Urban Lake/Pond/Tank Conservation Scheme, financial approval has been granted for development works of Dhobipura Pond situated within the jurisdiction of Nagar Panchayat Kadaura, Vide Government Order No. 534/2026/9-5-002-Comp. No. 2002135, Urban Development Section-5, Lucknow dated 02.01.2026, an amount of ₹19.12 lakh has been sanctioned for construction of a mesh boundary wall and interlocking work around the pond area. It is further submitted that the work shall be executed after completion of the prescribed tender process, and the implementation of the project shall be carried out under the supervision and monitoring of the Junior Engineer concerned to ensure proper execution of the sanctioned works. It is also submitted that no



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dirty water or sewage from outside is entering into the pond. Adequate arrangements have been made to ensure that rainwater is properly collected and retained in the pond, thereby maintaining its ecological and environmental condition.

ii. Action Plan for Removal of Encroachment and Protection:

That the area of the pond is fully secured and intact, and there is no encroachment over the pond. Regular monitoring has also been arranged to prevent any future encroachments.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Dhobipura Pond is **0.353 hectares**, subject to verification and demarcation by the competent revenue authorities.

Geo-Coordinates:

That the geo-coordinates of Dhobipura Pond as identified during the joint inspection/survey are as follows:

Latitude: 25.988122



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Longitude: 79.8368

- v. **Source of Fund:** That under the Urban Lake/Pond/Tank Conservation Scheme, financial approval has been granted for development works of Dhobipura Pond situated within the jurisdiction of Nagar Panchayat Kadaura, Vide Government Order No. 534/2026/9-5-002-Comp. No. 2002135, Urban Development Section-5, Lucknow dated 02.01.2026, an amount of ₹19.12 lakh has been sanctioned for construction of a mesh boundary wall and interlocking work around the pond area.

- vi. **Agency Responsible with Officers Accountable:**

That the implementation of the Action Plan shall be undertaken by **Nagar Panchayat, Kadaura**, under the overall supervision of **Junior Engineer**, who shall be personally responsible for ensuring compliance within the stipulated timeline.



- vii. **Outer (Maximum) Time Limit:** N/A.

That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully


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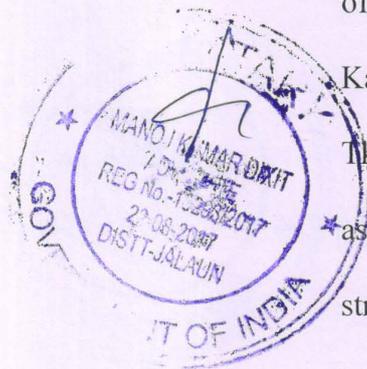
submits and places on record the Action Plan dated 17.02.2026 with respect to **Bamhori Pond (Plot No.- 60)**, the details whereof are set out hereinbelow:

i. Action Plan for Rejuvenation:

That Bamhori Pond, situated within the jurisdiction of Nagar Panchayat Kadaura, is located in the central part of the town.

At present, necessary action is being undertaken to remove water hyacinth and other aquatic vegetation from the pond in order to restore its ecological condition. It is submitted that a comprehensive action plan for the overall beautification and development of the pond shall be prepared and forwarded to the Government in the forthcoming financial year. Upon approval of the requisite funds by the competent authority, the works relating to beautification of the pond and construction of a boundary wall shall be undertaken. The Nagar Panchayat Kadaura shall act as the executing agency for the said works.

The Junior Engineer of the Public Works Department (PWD) associated with Nagar Panchayat Kadaura shall maintain strict supervision and monitoring of the project to ensure that



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the entire work is completed within the stipulated time frame.

It is also submitted that adequate arrangements have been made for the collection and conservation of rainwater in the pond.

ii. Action Plan for Removal of Encroachment and Protection:

That water hyacinth has developed in certain portions of the pond, and necessary steps are presently being undertaken for its removal and cleaning to restore and maintain the ecological condition of the pond.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Bamhori Pond is **0.474 hectares**, subject to verification and demarcation by the competent revenue authorities.

Geo-Coordinates:

That the geo-coordinates of Bamhori Pond as identified during the joint inspection/survey are as follows:

Latitude: 25.981485




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Longitude: 79.833313

v. **Source of Fund:** N/A

vi. **Agency Responsible with Officers Accountable:**

That the implementation of the Action Plan shall be undertaken by **Nagar Panchayat Kadaura**, under the overall supervision of **Junior Engineer of the Public Works Department (PWD) associated with Nagar Panchayat Kadaura**, who shall be personally responsible for ensuring compliance within the stipulated timeline.

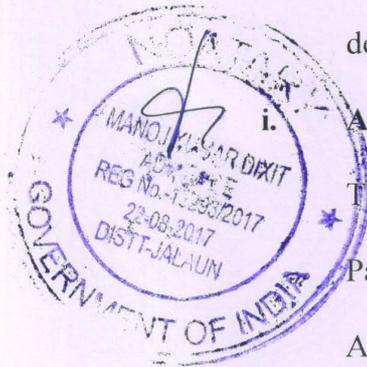
vii. **Outer (Maximum) Time Limit:** N/A.

K. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Bamhori Pond (Plot No.- 61)**, the details whereof are set out hereinbelow:

i. **Action Plan for Rejuvenation:**

That Bamhori Pond, situated within the jurisdiction of Nagar Panchayat Kadaura, is located in the central part of the town.

At present, necessary action is being undertaken to remove



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water hyacinth and other aquatic vegetation from the pond in order to restore its ecological condition. It is submitted that a comprehensive action plan for the overall beautification and development of the pond shall be prepared and forwarded to the Government in the forthcoming financial year. Upon approval of the requisite funds by the competent authority, the works relating to beautification of the pond and construction of a boundary wall shall be undertaken. The Nagar Panchayat Kadaura shall act as the executing agency for the said works. The Junior Engineer of the Public Works Department (PWD) associated with Nagar Panchayat Kadaura shall maintain strict supervision and monitoring of the project to ensure that the entire work is completed within the stipulated time frame. It is also submitted that adequate arrangements have been made for the collection and conservation of rainwater in the pond

Action Plan for Removal of Encroachment and Protection:

That water hyacinth has developed in certain portions of the



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pond, and necessary steps are presently being undertaken for its removal and cleaning to restore and maintain the ecological condition of the pond.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Bamhori Pond is **0.069 hectares**, subject to verification and demarcation by the competent revenue authorities.

iv. Geo-Coordinates:

That the geo-coordinates of Bamhori Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.981082**

Longitude: **79.834891**

v. Source of Fund: N/A

Agency Responsible with Officers Accountable:

That the implementation of the Action Plan shall be undertaken by **Nagar Panchayat Kadaura**, under the overall supervision of **Junior Engineer of the Public Works Department (PWD)** associated with **Nagar Panchayat**




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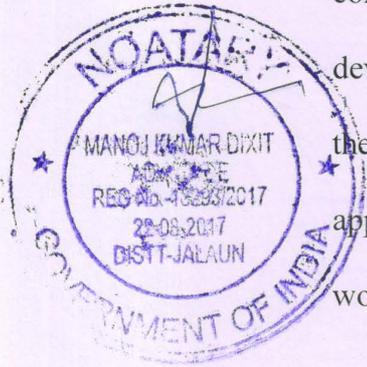
Kadoura, who shall be personally responsible for ensuring compliance within the stipulated timeline.

vii. Outer (Maximum) Time Limit: N/A

L. That in compliance with the Order dated 15.12.2025 passed by this Hon'ble Tribunal, Respondent No. 1 most respectfully submits and places on record the Action Plan dated 17.02.2026 with respect to **Kherapati Pond (Plot No.- 566)**, the details whereof are set out hereinbelow:

i. Action Plan for Rejuvenation:

That Kherapati Pond, situated within the jurisdiction of Nagar Panchayat Kadoura, is located in the central part of the town. At present, necessary action is being undertaken to remove 12 encroachments identified in and around the pond area in order to restore and protect the water body. It is submitted that a comprehensive action plan for the overall beautification and development of the pond shall be prepared and forwarded to the Government in the forthcoming financial year. Upon approval of the requisite funds by the competent authority, works relating to beautification of the pond and construction



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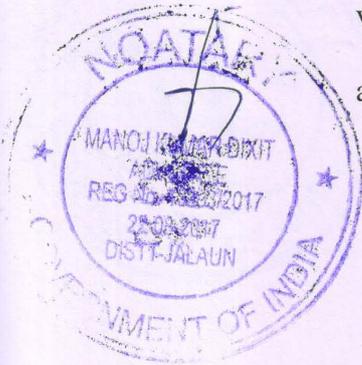
of a boundary wall shall be undertaken. That Nagar Panchayat Kadaura shall act as the executing agency for the said project. The Junior Engineer of the Public Works Department (PWD) associated with the concerned Nagar Panchayat Kadaura shall maintain strict supervision and monitoring to ensure that the entire work is completed within the stipulated time frame.

ii. Action Plan for Removal of Encroachment and Protection:

That there were 12 encroachments remaining over the said pond, and the process for their removal is currently underway. Upon removal of these encroachments, the entire area of the pond will be restored and made free from encroachment.

iii. Area of the Pond as per Revenue Record:

That as per the revenue records presently available, the recorded area of Kherapati Pond is **0.611 hectares**, subject to verification and demarcation by the competent revenue authorities.




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iv. **Geo-Coordinates:**

That the geo-coordinates of Kherapati Pond as identified during the joint inspection/survey are as follows:

Latitude: **25.985151**

Longitude: **79.839832**

v. **Source of Fund: N/A**

vi. **Agency Responsible with Officers Accountable:**

That the implementation of the Action Plan shall be undertaken by **Nagar Panchayat Kadaura**, under the overall supervision of **Junior Engineer of the Public Works Department (PWD)** associated with the concerned **Nagar Panchayat Kadaura**, who shall be personally responsible for ensuring compliance within the stipulated timeline.

vii. **Outer (Maximum) Time Limit: N/A.**

A true copy of the Complete Action Plan and along with real time pictures of all the Ponds dated 17.02.2026 is annexed herein and marked as **ANNEXURE-R**.



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7. That in view of the facts and circumstances hereinabove, it is respectfully submitted that the respondents are meticulously comply with the recommendation and direction passed by the Hon'ble Tribunal.

[Handwritten signature]

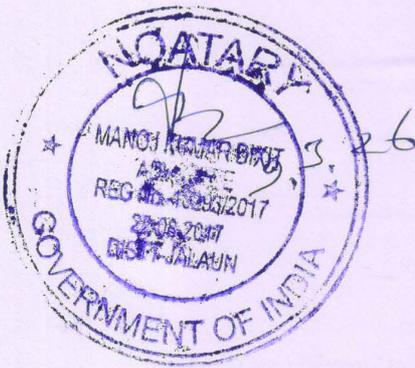
DEPONENT
उपजिलाधिकारी/अधीशासी अधिकारी
नगर पंचायत कदौरा जालौन

VERIFICATION

Verified at _____ on _____ day of _____ 2026 that I, the above-named deponent to hereby verify that the contents of the above stated paras are true to my knowledge and belief and no part of it is false and nothing material has been concealed there from.

[Handwritten signature]

DEPONENT
उपजिलाधिकारी/अधीशासी अधिकारी
नगर पंचायत कदौरा जालौन



मनोर कुमार भट्टिया
The contents were read over to me personally and I have affirmed the same before the Notary Public on Dated 20/08/2017 at 2:15 P.M.

[Handwritten signature]
9.8.26

कार्यालय:- नगर पंचायत कदौरा-जालौन

Annexure-R/1

पत्रांक- 624 / न0पं0कदौरा / एन0जी0टी0 अनुपालन आख्या / 2025-26
सेवा में,

दिनांक- 17 / फरवरी / 2026

अपर जिलाधिकारी (वि0/रा0) /
प्रभारी अधिकारी (स्था0नि0)
जालौन।

विषय- मा0 राष्ट्रीय हरित अधिकरण प्रधान बेंच नई दिल्ली द्वारा एकजीक्यूशन एप्लीकेशन नं0-11/2013 एण्ड एकजीक्यूशन एप्लीकेशन नं0-12/2023 में दिये गये आदेश दिनांक 15.12.2024 में दिये गये निर्देशों की अनुपालन आख्या।

महोदय,

कृपया उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेश दिनांक 15.12.2025 के अन्तर्गत जारी दिशा निर्देशों के क्रम में तालाबों की अनुपालन आख्या निम्नवत है:-

क्र. सं.	तालाब का नाम	गाटा सं.	क्षेत्रफल/ रकवा, हे0 में	तालाब के क्षेत्रफल की स्थिति	अभ्युक्ति
1	उदई ताल	112	0.785	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा के अन्तर्गत आच्छादित मंशादेवी तालाब में पूर्व में कमल गटा/कमल का फूल लगा हुआ था जिसमें कमल के फूल मन्दिर के पुजारीयों एवं आम लागो द्वारा उपयोग किया जा रहा था जो कि शीत ऋतु होने के कारण बिलुप्त हो गया है। जिसमें वर्तमान में सफाई व्यवस्था करा दी गई है इस तालाब में बाहर का गन्दा पानी नहीं जाता है। वर्षा का पानी एकत्र करने के लिए पर्याप्त व्यवस्था की गई है जिसकी फोटोग्राफ संलग्न है।
2	सदर तालाब	586	2.679	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा के परिक्षेत्र के अन्तर्गत स्थित सदर तालाब अमृतसरोवर 2.0 राज्य सरकार के अन्तर्गत मु0 152.58 लाख स्वीकृत हुई है, जिसके सापेक्ष मु0 75.47 प्राप्त हुए है जिसके अन्तर्गत कराये जाने वाले कार्य निम्न है। <ol style="list-style-type: none"> 1. Rejuvenation, Dredging & Dewatering of Pond Work 2. Fencing Work 3. Horticulture Work 4. C.C Bench 5. Road Side Unipole Signage 6. Pond Inside Unipole Signage 7. Mud Path Way With both side hedge 8. Stone Pitching work <p>सदर तालाब में कराये जाने वाले कार्यों की कार्यदायी संस्था सी0 एण्ड डी0 एस0 जल निगम द्वारा कार्य कराये जा रहे है। इस योजना की सम्पूर्ण धनराशि जल निगम के खाते में भेजी गयी है। नगर पंचायत कदौरा का इस योजना में कोई हस्तक्षेप नहीं है। इस तालाब में बाहर का कोई गन्दा पानी नहीं जाता है। तालाब की साफ सफाई करा दी गई है। वर्षा का पानी एकत्र करने के लिय पाइप डाले गये।</p>

3	जगनहा तालाब/ बड़ीमाता मन्दिर के पीछे	266	1.315	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा के अन्तर्गत आच्छादित जगनहा तालाब में साफ कर स्वच्छ कर लिया गया है। वित्तीय वर्ष 2021-22 में मछली पालन हेतु 05 वर्ष के लिए नीलामी की गयी थी, जिसका कार्यदेश दिनांक 03 अप्रैल 2021 को जारी किया गया था, जो कि 31 मार्च 2026 को समय सीमा समाप्त हो रही है। पुनः मछली पालन के लिए नीलामी प्रक्रिया की जायेगी। तालाब में चारों तरफ कच्ची मिट्टी की मेड़बंदी है व दो तरफ पक्की बाउन्ड्रीवाल बनी हुई है। प्राकृतिक वर्षा जल के एकत्र होने में तालाब के अन्दर एकत्र होने में किसी भी तरह की कोई बाधा नहीं है पुलिया के माध्यम से बरसात में बरसने वाले पानी को तालाब में संरक्षित किया जाता है। इस तालाब में बाहर का गन्दा पानी नहीं जाता है। स्थलीय फोटोग्राफ की छायाप्रति संलग्न है।
4	कब्रिस्तान के पास	311	0.316	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा के अन्तर्गत आच्छादित कब्रिस्तान तालाब में साफ कर स्वच्छ कर लिया गया है जिसकी चारों तरफ बाउन्ड्रीवाल बनी हुई है जो पूर्ण रूप से सुरक्षित है। तथा आगामी वित्तीय वर्ष में तालाब में नीलामी की प्रक्रिया की जायेगी जिससे तालाब में मछली पालन किया जा सके। तालाब की साफ-सफाई करा दी गयी है। बाहर से कोई गन्दा पानी नहीं जाता है वर्षा का पानी एकत्र करने के लिय पर्याप्त व्यवस्था कर दी गई है तथा सरकारी टयूबवेल से भी पानी एकत्र किया जाता है स्थलीय फोटोग्राफ की छायाप्रति संलग्न है।
5	वैष्णोमाता मन्दिर के पास	657	0.101	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा के अन्तर्गत आच्छादित वैष्णोमाता मन्दिर तालाब में चारों तरफ 2 से 3 फीट की बाउन्ड्री बनी हुई है तथा प्राकृतिक जल के तालाब में एकत्र होने के लिए एक तरफ से जगह खुली हुई है। नगरीय/ झील / तालाब/पोखर संरक्षण योजना के अन्तर्गत शासनादेश संख्या -534/2026/नौ-5-002-Comp No.-2002135 नगर विकास अनुभाग-5 दिनांक 02 जनवरी, 2026 के द्वारा गाटा संख्या-657 एवं 659 में लोहे की जाली की बाउन्ड्रीवाल एवं इंटरलॉकिंग हेतु रु0 27.03 लाख स्वीकृत हुई है, जिसमें निविदा की कार्यवाही की जा रही है तथा कार्यदायी संस्था नगर पंचायत कदौरा होगी और पी0डब्लू0डी0 विभाग के अवर अभियन्ता सम्बद्ध नगर पंचायत कदौरा के द्वारा सम्पूर्ण कार्यों की समयबद्ध सीमा में कार्य पूर्ण कराने के लिए सतत निगरानी की जायेगी। वर्षा का पानी एकत्र करने के लिय पर्याप्त व्यवस्था कर दी गई है तालाब की साफ सफाई करा दी गयी है। इस तालाब में बाहर का गन्दा पानी नहीं जाता है। संलग्नक स्थलीय जियोटैग फोटोग्राफ।
6	वैष्णोमाता मन्दिर के पास	659	0.101	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा के अन्तर्गत आच्छादित वैष्णोमाता मन्दिर तालाब में चारों तरफ 2 से 3 फीट की बाउन्ड्री बनी हुई है तथा प्राकृतिक जल के तालाब में एकत्र होने के लिए एक तरफ से जगह खुली हुई है। नगरीय/झील/तालाब/पोखर संरक्षण योजना के अन्तर्गत शासनादेश संख्या -534/2026/नौ-5-002-Comp No.-2002135 नगर विकास अनुभाग-5 दिनांक 02 जनवरी, 2026 के द्वारा गाटा संख्या-657 एवं 659 में लोहे की जाली की बाउन्ड्रीवाल एवं इंटरलॉकिंग हेतु रु0 27.03 लाख स्वीकृत हुई है, जिसमें निविदा की कार्यवाही की जा रही है तथा कार्यदायी संस्था नगर पंचायत कदौरा होगी और पी0डब्लू0डी0 विभाग के अवर अभियन्ता सम्बद्ध नगर पंचायत कदौरा के द्वारा सम्पूर्ण कार्यों की समयबद्ध सीमा में कार्य पूर्ण कराने के लिए सतत निगरानी की जायेगी। वर्षा का पानी एकत्र करने के लिय पर्याप्त व्यवस्था कर दी गई है तालाब की साफ सफाई करा दी गयी है। इस तालाब में बाहर का गन्दा पानी नहीं जाता है। संलग्नक स्थलीय जियोटैग फोटोग्राफ।

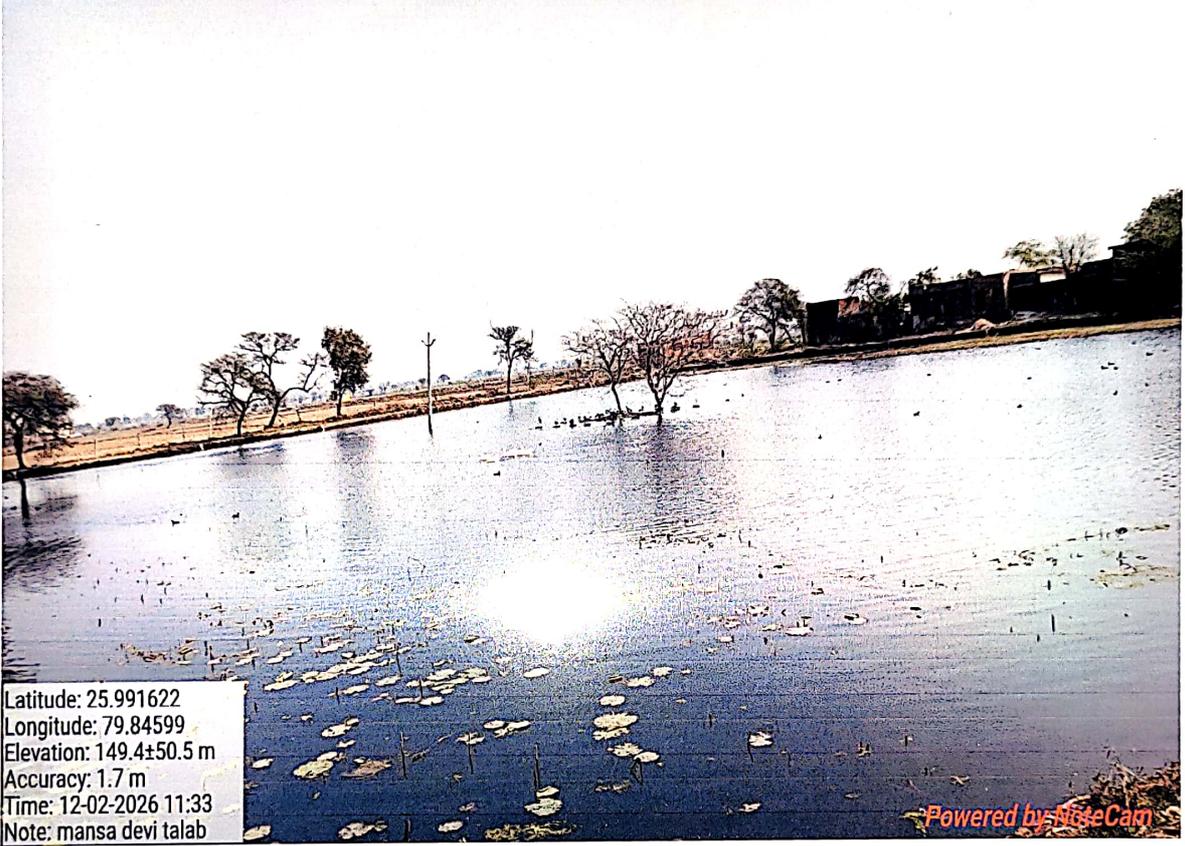
7	बहरी तालाब	946	1.226	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा के अन्तर्गत आच्छादित बहरी तालाब को साफ कर स्वच्छ कर लिया गया है। वित्तीय वर्ष 2021-22 में मछली पालन हेतु 05 वर्ष के लिए नीलामी की गयी थी, जिसका कार्यादेश दिनांक 03 अप्रैल 2021 को जारी किया गया था, जो कि 31 मार्च 2026 को समय सीमा समाप्त हो रही है। पुनः मछली पालन के लिए नीलामी प्रक्रिया की जायेगी। तालाब में जाने वाली सभी सीवेज लाइनों को पूणतया बंद कर दिया गया है। वर्तमान में तालाब में किसी भी तरह का गंदा पानी नहीं जा रहा है। तालाब के समग्र सौन्दर्यीकरण की कार्ययोजना तैयार कर आगामी वित्तीय वर्ष में शासन को भेजी जायेगी। शासन से धनराशि स्वीकृति उपरान्त तालाब का सौन्दर्यीकरण कराया जायेगा। कार्यदायी संस्था नगर पंचायत कदौरा होगी और पी0डब्लू0डी0 विभाग के अवर अभियन्ता सम्बद्ध नगर पंचायत कदौरा के द्वारा सम्पूर्ण कार्यो की समयबद्ध सीमा में कार्य पूर्ण कराने के लिए सत्त निगरानी की जायेगी। वर्षा का पानी एकत्र करने के लिए पर्याप्त व्यवस्था कर दी गई है तालाब की साफ सफाई करा दी गयी है। संलग्नक स्थलीय जियेटैग फोटोग्राफ।
8	नागिन शक्ति	430/99 4	0.130	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	पूर्व में उक्त तालाब की खुदाई कर तालाब के आच्छादित क्षेत्रफल को बाउण्ड्रीवाल का निर्माण कर सुरक्षित कर लिया गया है। तालाब पर किसी प्रकार का कोई अतिक्रमण नहीं है तालाब सूख जाने के कारण जलीय घास उग आई है, घास की सफाई कराने के उपरान्त निजी ट्यूबवेल के माध्यम से पानी भरकर मछली पालन हेतु नीलामी की कार्यवाही की जा रही है। इस तालाब में गन्दा पानी नहीं जाता है।
9	सीर तालाब	585/2 (22)	0.235	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा के अन्तर्गत आच्छादित सीर तालाब में नगरीय झील/तालाब/पोखर संरक्षण योजना के अन्तर्गत शासनादेश संख्या -534/2026/नौ-5-002-Comp No.-2002135 नगर विकास अनुभाग-5 दिनांक 02 जनवरी, 2026 द्वारा तालाब में जाली की बाउन्ड्रीवाल एवं इंटरलॉकिंग हेतु ₹0 14.15 लाख स्वीकृत हुई है, जिसमें निविदा की कार्यवाही उपरान्त अवर अभियन्ता की देख-रेख में कार्य कराया जायेगा। तालाब का क्षेत्रफल संरक्षित है, किसी भी प्रकार का कोई अतिक्रमण नहीं है। तालाब की साफ सफाई करा दी गयी है। वर्षा का पानी एकत्र करने के लिए पर्याप्त व्यवस्था कर दी गई है इस तालाब में बाहर का गन्दा पानी नहीं जाता है। स्थलीय फोटोग्राफ की छायाप्रति संलग्न है।
10	धोबीपुरा तालाब	292/2	0.353	तालाब का क्षेत्रफल पूरी तरह सुरक्षित एवं पूर्ण है। किसी भी तरह का कोई अतिक्रमण नहीं है।	नगर पंचायत कदौरा में स्थित धोबीपुरा तालाब में नगरीय झील/तालाब/पोखर संरक्षण योजना के अन्तर्गत शासनादेश संख्या-534/2026/नौ-5-002-Comp No.-2002135 नगर विकास अनुभाग-5 लखनऊ दिनांक 02 जनवरी, 2026 द्वारा तालाब में जाली की बाउन्ड्रीवाल एवं इंटरलॉकिंग हेतु ₹0 19.12 लाख स्वीकृत हुई है, जिसमें निविदा की कार्यवाही उपरान्त अवर अभियन्ता की देख-रेख में कार्य कराया जायेगा। इस तालाब में बाहर का गन्दा पानी नहीं जाता है। वर्षा का पानी एकत्र करने के लिए पर्याप्त व्यवस्था कर दी गई है।

11	बम्हौरी तालाब	60	0.474	तालाब में जलकुम्भी लगी हुई, जिसकी साफ-सफाई की जा रही है।	नगर पंचायत कदौरा में स्थित बम्हौरी तालाब नगर के मध्य आबादी में स्थित है। तालाब की जलकुम्भी हटाने की कार्यवाही की जा रही है। तालाब के समग्र सौन्दर्यीकरण की कार्ययोजना तैयार कर आगामी वित्तीय वर्ष में शासन को प्रेषित की जायेगी। शासन से धनराशि स्वीकृति उपरान्त तालाब का सौन्दर्यीकरण व बाउन्ड्रीवाल का कार्य कराया जायेगा। कार्यदायी संस्था नगर पंचायत कदौरा होगी और पी0डब्लू0डी0 विभाग के अवर अभियन्ता सम्बद्ध नगर पंचायत कदौरा के द्वारा सम्पूर्ण कार्यों की समयबद्ध सीमा में कार्य पूर्ण कराने के लिए सतत निगरानी की जायेगी। वर्षा का पानी एकत्र करने के लिय पर्याप्त व्यवस्था कर दी गई है। संलग्नक स्थलीय जियोटैग फोटोग्राफ।
12	बम्हौरी तालाब	61	0.069	तालाब में जलकुम्भी लगी हुई, जिसकी साफ-सफाई की जा रही है।	नगर पंचायत कदौरा में स्थित बम्हौरी तालाब नगर के मध्य आबादी में स्थित है। तालाब की जलकुम्भी हटाने की कार्यवाही की जा रही है। तालाब के समग्र सौन्दर्यीकरण की कार्ययोजना तैयार कर आगामी वित्तीय वर्ष में शासन को भेजी जायेगी। शासन से धनराशि स्वीकृति उपरान्त तालाब का सौन्दर्यीकरण व बाउन्ड्रीवाल का कार्य कराया जायेगा। कार्यदायी संस्था नगर पंचायत कदौरा होगी और पी0डब्लू0डी0 विभाग के अवर अभियन्ता सम्बद्ध नगर पंचायत कदौरा के द्वारा सम्पूर्ण कार्यों की समयबद्ध सीमा में कार्य पूर्ण कराने के लिए सतत निगरानी की जायेगी। वर्षा का पानी एकत्र करने के लिय पर्याप्त व्यवस्था कर दी गई है इस तालाब में बाहर का गन्दा पानी नहीं जाता है। संलग्नक स्थलीय जियोटैग फोटोग्राफ।
13	खेरापति	566	0.611	12 अतिक्रमण हटाये जाने के उपरान्त तालाब का क्षेत्रफल पूर्ण होगा।	नगर पंचायत कदौरा में स्थित खेरापति तालाब नगर के मध्य आबादी में स्थित है, जिसमें 12 अतिक्रमण हटाये जाने की कार्यवाही की जा रही है। तालाब के समग्र सौन्दर्यीकरण की कार्ययोजना तैयार कर आगामी वित्तीय वर्ष में शासन को भेजी जायेगी। शासन से धनराशि स्वीकृति उपरान्त तालाब का सौन्दर्यीकरण व बाउन्ड्रीवाल का कार्य कराया जायेगा। कार्यदायी संस्था नगर पंचायत कदौरा होगी और पी0डब्लू0डी0 विभाग के अवर अभियन्ता सम्बद्ध नगर पंचायत कदौरा के द्वारा सम्पूर्ण कार्यों की समयबद्ध सीमा में कार्य पूर्ण कराने के लिए सतत निगरानी की जायेगी। संलग्नक स्थलीय जियोटैग फोटोग्राफ।

अतः अपेक्षित सूचनार्थ सुसंगत अभिलेखों के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया अब तक की गयी कार्यवाही एवं अनुपालन के दृष्टिगत माननीय एन.जी.टी. में उपरोक्त तथ्यों से अवगत कराने की कृपा करें।


 अधिशासी अधिकारी
 उपनिर्वाह अधिकारी / अधिशासी अधिकारी
 नगर पंचायत कदौरा - जालौर

मुहल्ला इस्लामाबाद तालाब मंशा देवी मन्दिर गाटा सं० 112 रकवा हे० में 0.785



उपजिलाधिकारी/अधिशायी. अधिकारी
नगर पंचायत कदौरा (जालौन)

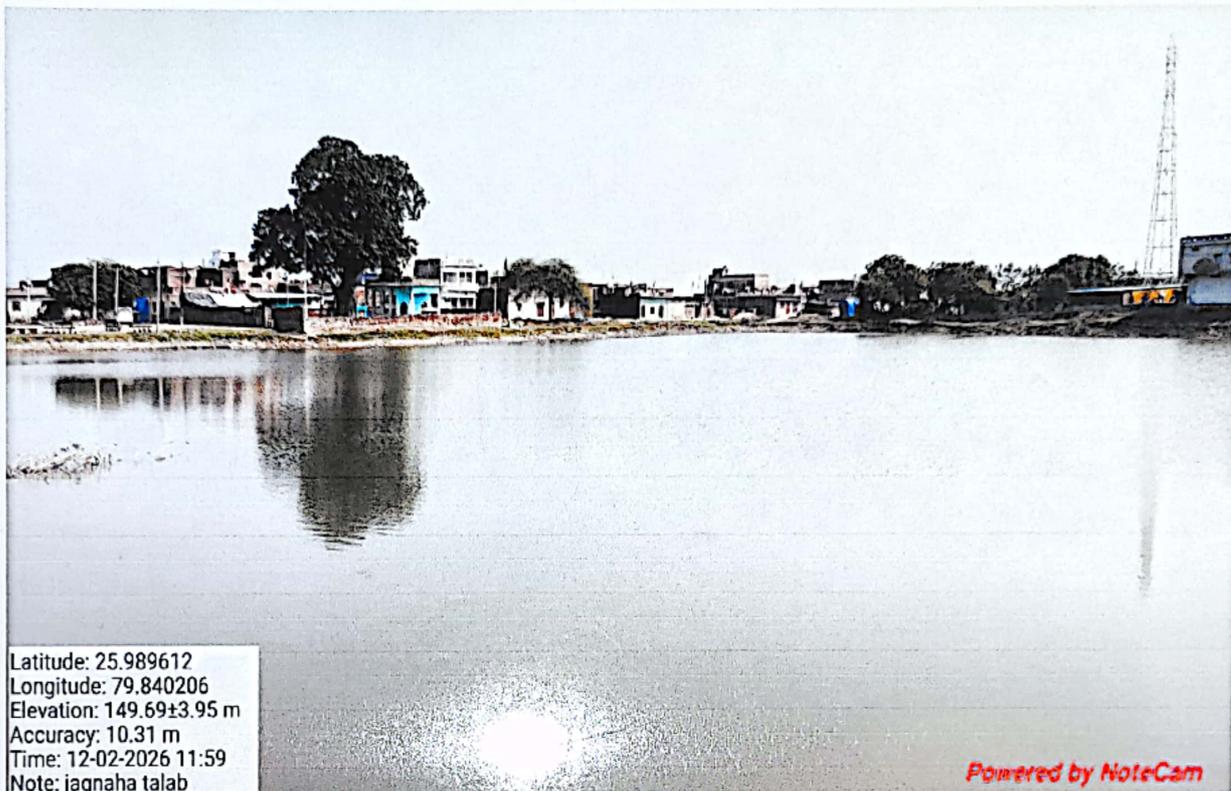
मुहल्ला कटरा अस्तबल सदर तालाब गाटा सं० 586 रकवा हे० में 2.679



Latitude: 25.983962
Longitude: 79.837607
Altitude: 87.5±12.3 m
Accuracy: 21.4 m
GPSTime: 11-02-2026 16:50
Note: Sadan talab ward number 586 bad chayat ka

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मुहल्ला इस्लामाबाद जगनहा तालाब गाटा सं० 266 रकवा हे० में 1.315



उपजिलाधिकारी/अधिसावी अधिकारी
नगर पंचायत कदौरा (जालौन)

मुहल्ला ईदगाह कब्रिस्तान के पास गाटा सं0 311 रकवा हे0 में 0.316



Latitude: 25.989443
Longitude: 79.831247
Altitude: 93.8±9.48 m
Accuracy: 48.58 m
Time: 12-02-2026 12:43
Note: edgah talab

उपजिलाधिकारी/अधिशायी. अधिकारी
नगर पंचायत कदौरा (जालौन)

मुहल्ला पुरवा वैष्णो माता मन्दिर के पास गाटा सं० 657 रकवा हे० में 0.101



Latitude: 25.983597
Longitude: 79.839951
Elevation: 148.18±2.56 m
Accuracy: 5.4 m
Time: 12-02-2026 12:09
Note: vaisnu mata talab

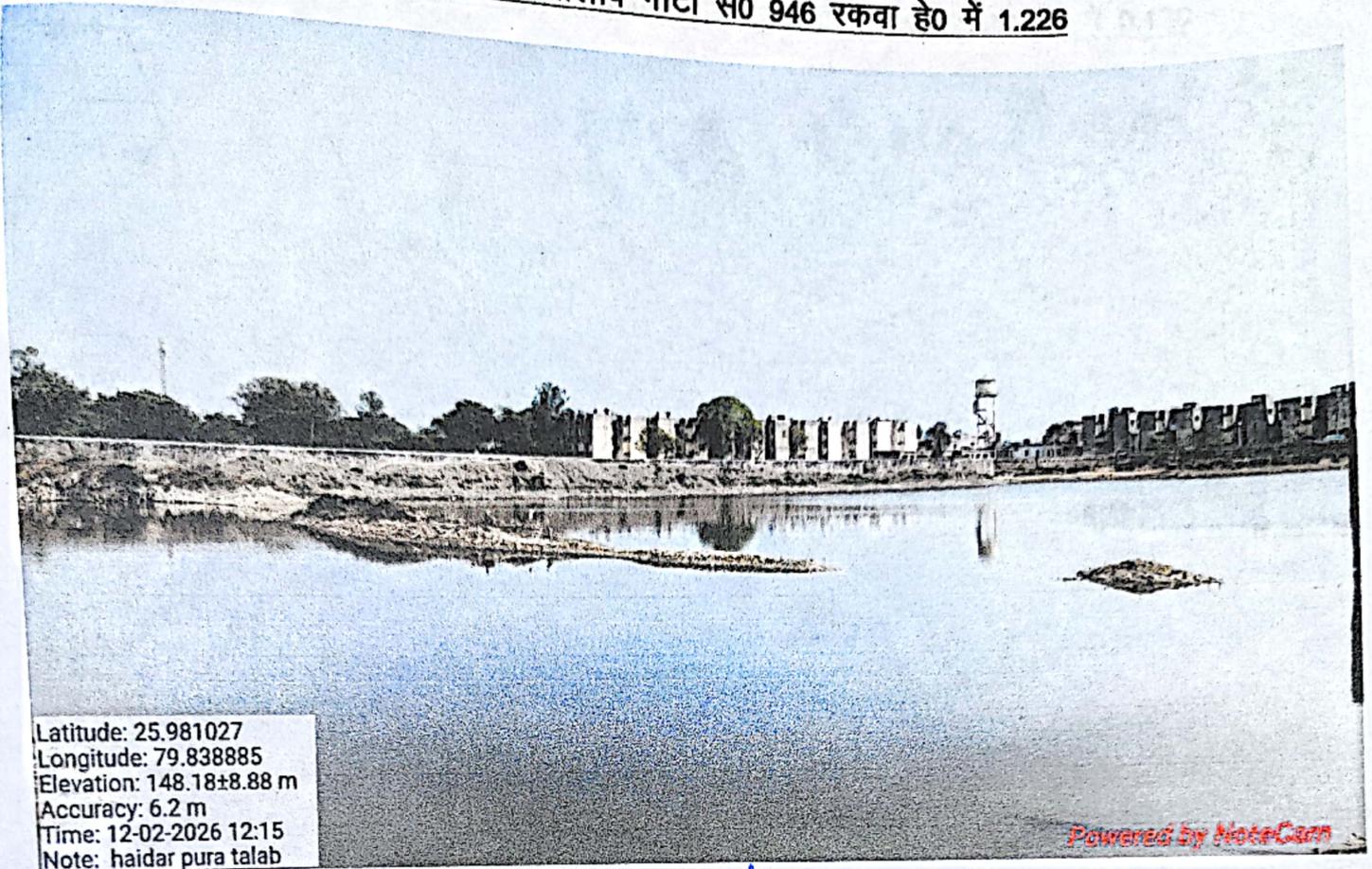
(मुहल्ला पुरवा वैष्णो माता मन्दिर के पास गाटा सं० 657 रकवा हे० में 0.101)

मुहल्ला पुरवा वैष्णो माता मन्दिर के पास गाटा सं० 659 रकवा हे० में 0.101



उपजिलाधिकारी/अधिशेषा-आयुक्त
नगर पंचायत कदौरा (जालौन)

मुहल्ला हैदरपुरा में बहरी तालाब गाटा सं० 946 रकवा हे० में 1.226



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मुहल्ला इस्लामाबाद नागिन शक्ति तालाब गाटा सं० 430/994 रकवा हे० में 0.130



Latitude: 25.988208
Longitude: 79.844194
Elevation: 147.9±4.62 m
Accuracy: 30.0 m
Time: 12-02-2026 11:53
Note: nagin sakti talab

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उपजिलाधिकारी/अधीनशाधी अधिकारी
नगर पंचायत कलौरा (जम्मू)

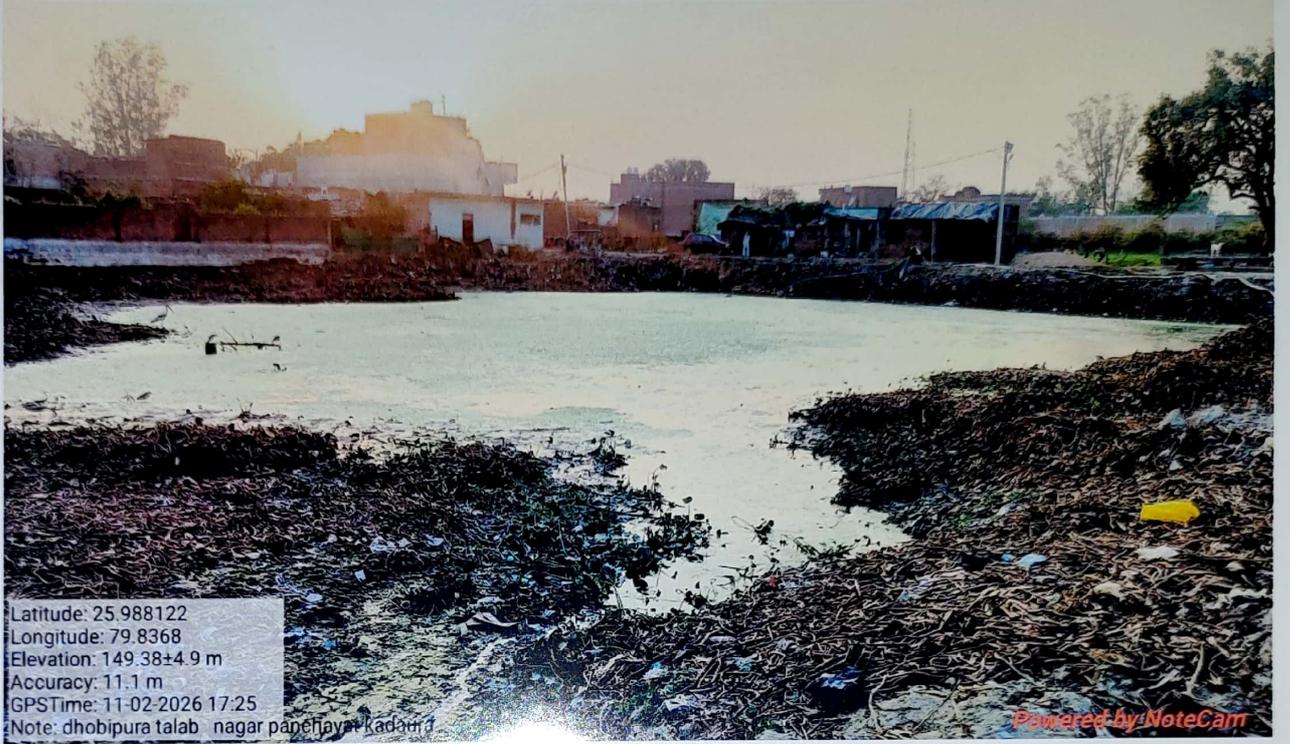
मुहल्ला सीर/व्यासपुरा सीर तालाब तालाब गाटा सं० 585/2(22) रकवा हे० में 0.235



Latitude: 25.987772
Longitude: 79.837407
Elevation: 149.49±18.5 m
Accuracy: 5.0 m
GPSTime: 11-02-2026 17:21
Note: seer talab nagar panchayat andalare

उपजिलाधिकारी/अधिसायी अधिकारी
नगर पंचायत कदौरा (जालौन)

मुहल्ला धोबीपुरा धोबीपुरा तालाब गाटा सं0 292/2 रकवा हे0 में 0.353




उपजिलाधिकारी/अधिशायी. अधिकारी
नगर पंचायत कदौरा (जालौर)

मुहल्ला बम्हौरी/हैदरपुरा बम्हौरी तालाब गाटा सं0 60 रकवा हे0 में 0.474



Latitude: 25.981485
Longitude: 79.833313
Elevation: 149.47±15.1 m
Accuracy: 2.4 m
Time: 12-02-2026 12:23
Note: bamhori talab

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उपजिलाधिकारी/अधिकाारी अधिकारी
नगर पंचायत कदौरा (जालौन)

मुहल्ला बम्हौरी/हैदरपुरा बम्हौरी तालाब गाटा सं० 61 रकवा हे० में 0.069



(Handwritten signature)

उपजिलाधिकारी/अधिसापी. अधिकारी
नगर पंचायत कदौरा (जालौन)



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विलाधिकारी/अधिष्ठापी अधिकारी
नगर पंचायत कदौरा (जालौन)



54

Chamber of Shwetank Sailakwal <chamberofshwetanksailakwal@gmail.com>

Service Proof

Compliance Affidavit on behalf of Respondent No. 1 in compliance of order dated 15.12.2025 passed by this Hon'ble Tribunal.

1 message

Chamber of Shwetank Sailakwal <chamberofshwetanksailakwal@gmail.com>

9 March 2026 at 19:45

To: ranjan kumar rai <advranjan.raai@gmail.com>

Dear Sir,

Please find attached the Compliance Affidavit on behalf of Respondent No. 1 in compliance of order dated 15.12.2025 in EA/11-12/2024 case Titled :- Pushpendra Kumar -Vs.- Nagar Panchayat Kadaura & Ors. NDOH:- 11/03/2026.

Consider this as advance service.

**Compliance Affidavit.pdf**

24340K

1038

55



Chamber of Shwetank Sailakwal <chamberofshwetanksailakwal@gmail.com>

Compliance Affidavit on behalf of Respondent No. 1 in compliance of order dated 15.12.2025 passed by this Hon'ble Tribunal.

1 message

Chamber of Shwetank Sailakwal <chamberofshwetanksailakwal@gmail.com>

9 March 2026 at 19:46

To: bhanwar jadon <bhanwar09jadon@gmail.com>

Dear Sir,

Please find attached the Compliance Affidavit on behalf of Respondent No. 1 in compliance of order dated 15.12.2025 in EA/11-12/2024 case Titled :- Pushendra Kumar -Vs.- Nagar Panchayat Kadaura & Ors. NDOH:- 11/03/2026.

Consider this as advance service.

 **Compliance Affidavit.pdf**
24340K